

**FIR No. 397/2019**  
**PS Moti Nagar**  
**U/s 307/34 IPC**  
**State Vs. Brijesh**

17.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Vineet Jain, Ld. Counsel for the applicant/accused  
through VC.

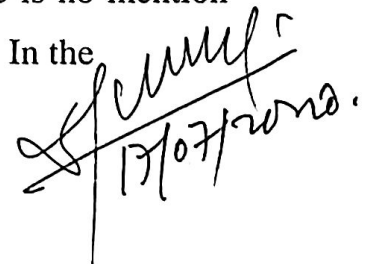
This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

Reply has been received on behalf of SI Yadram Yadav,  
PS Moti Nagar alongwith the previous involvement report, as per  
which the applicant/accused is shown to be involved in two other cases  
apart from the present case.

Ld. counsel for the applicant/accused submits that the  
present application has been filed on behalf of the applicant/accused as  
there is no one in the family of the applicant/accused to take care of his  
ailing parents and wife and the applicant/accused is required in this  
pandemic situation, so as to look-after his ailing family members.

However, perusal of the application shows that alongwith  
the application, no medical documents etc. of any of the family  
members of the applicant/accused have been annexed, so as to grant  
the interim bail on the medical ground of ailing family members of the  
applicant/accused. Moreover, in the application, there is no mention  
of illness of family members of the applicant/accused. In the

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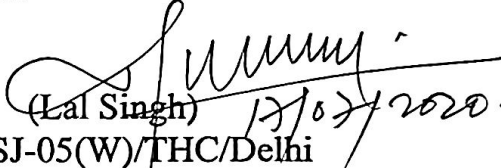
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application, it is only mentioned that the applicant/accused is having family consisting of his old aged parents and his wife and there is no one in the family to take care of them.

Thus, in these circumstances, no ground is made out for grant of interim bail, hence, the present application deserves to be dismissed at this stage. As such, the application for grant of interim bail is dismissed.

Accordingly, the present application u/s 439 Cr.P.C. is disposed of.

  
(Lal Singh) 17/07/2020.  
ASJ-05(W)/THC/Delhi  
17.07.2020(P)

**FIR No. 326/2019**  
**PS Hari Nagar**  
**U/s 307/34 IPC & 25/54/59 Arms Act**  
**State Vs. Harpreet Singh @ Tinku**

17.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Vikas Bhatia, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for extension of interim bail.

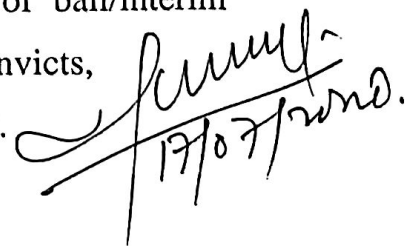
Reply has been received on behalf of SI Vikas Kumar PS  
Hari Nagar.

Ld. counsel for the applicant/accused submits that  
initially, the applicant/accused was granted interim bail on 21.05.2020  
and thereafter, the interim bail of the applicant/accused was extended  
on 19.06.2020 till 20.07.2020.

Alongwith the application, copy of order dt. 19.06.2020  
passed by this Court has also been annexed, as per which also, initially  
the applicant/accused was granted interim bail on 21.05.2020 and  
thereafter, vide order dt. 19.06.2020, the interim bail granted to the  
applicant/accused was extended till 20.07.2020.

Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as  
**Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court  
of Delhi has clarified that the order of extension of bail/interim  
bail/Parole shall be applicable to all the under-trials/convicts,

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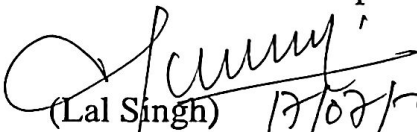
who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.

  
(Lal Singh) 17/07/2020  
ASJ-05(W)/THC/Delhi  
17.07.2020(P)

SC No. 25/18  
FIR No. 554/17  
PS Ranhola  
U/s 452/307/354D/323/506/34 IPC & 25 Arms Act  
State Vs. Amit Yadav @ Rajnesh

17.07.2020

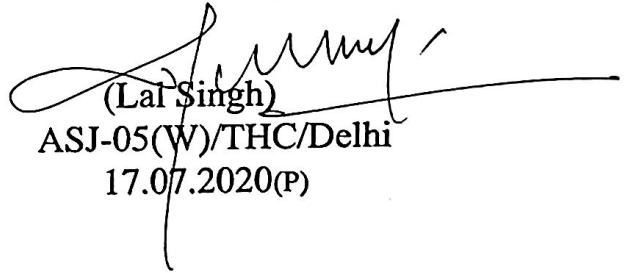
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Rajesh Bhatt, Ld. Counsel for the applicant/accused  
through VC.

This application as filed on behalf of the applicant/accused for disposal of the application already pending in this Court, is listed today for consideration.

Ld. counsel for the applicant/accused submits that the regular bail application as filed on behalf of the applicant/accused before the lockdown, is pending adjudication before the Court.

Today the undersigned is hearing the matters through VC from residence and in this matter, main file is required. This Court has roster duty on 21.07.2020 and 22.07.2020.

Accordingly, put up on 21.07.2020 alongwith main case file for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.07.2020(P)

**FIR No. 15/18  
PS Ranhola  
U/s 302/34 IPC  
State Vs. Jakob @ Gunnu**

17.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.R.P. Sarwan, Ld. Legal Aid Counsel for the  
applicant/accused through mobile phone of Ahlmad of the  
Court.

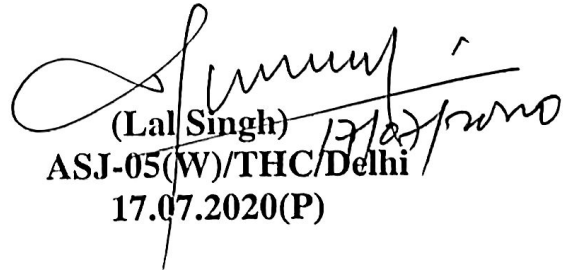
This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of regular bail.

Ahlmad submits that legal aid counsel for the  
applicant/accused is present in the Court and wanted to address the  
Court through his (Ahlmad's) mobile phone.

At the very outset, Ld. Legal aid counsel for the  
applicant/accused submits that the present application has been moved  
on the behalf of the applicant/accused for grant of regular bail. He  
further submits that he is unable to connect the VC through his phone  
as there is some network problem in his phone and hence, he is seeking  
adjournment.

Therefore, at the request of Id. Legal aid counsel for the  
applicant/accused, matter is adjourned for 22.07.2020.

Put up on 22.07.2020 alongwith main case file for  
consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.07.2020(P)

**FIR No. 482/2016**  
**PS Khyala**  
**U/s 308/307/506/174A/34 IPC**  
**State Vs. Sukhvinder Singh @ Barfi @ Prince**

17.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.C.B.Garg, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Sukhvinder Singh @ Barfi @ Prince for re-admission him on bail.

Ld. counsel for the applicant/accused submits that the present applicant/accused was granted bail on 12.07.2017 by the Id.ASJ-02/West, THC, Delhi. He further submits that so far as his information, the applicant/accused, at present, is stated to be in J.C. in this case also.

On 07.07.2020, it was directed to issue notice to the concerned Jail Supdt. to file report as to in which cases, the applicant/accused is in J.C., however, no report is received from the concerned Jail Supdt.

Further, on 07.07.2020, it was directed to issue notice to the IO/SHO to file status of the present case qua the present applicant/accused, however, no report has been filed by the IO.

In these circumstances, **issue fresh notice to the concerned Jail Supdt. to file report as to in which cases, the**

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17/07/2020

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applicant/accused is in J.C., returnable for 22.07.2020.

Also issue notice to the DCP concerned to file status report of the present case qua the present applicant/accused namely Sukhvinder Singh @ Barfi @ Prince, returnable for 22.07.2020.

Notice be also issued to the IO/SHO concerned to explain as to why the status report qua the applicant/accused namely Sukhvinder Singh @ Barfi @ Prince in the present case, has not been filed today, returnable for 22.07.2020.

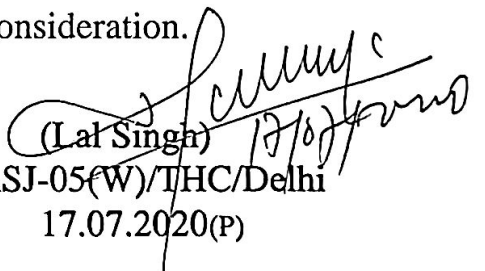
Further, separate notice be also issued to the IO/SHO concerned to appear in person on the next date of hearing.

At this stage, Ld. counsel for the applicant/accused submits that on the next date of hearing, he wants to appear physically in the Court in this case.

Therefore, at the request of ld. counsel for the applicant/accused, this matter may be taken up on the next date of hearing for physically hearing.

Copy of this order be also sent to DCP concerned as well as IO/SHO concerned for compliance.

Put up on 22.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.07.2020(P)



**FIR No. 15/2018**  
**PS Ranhola**  
**U/s 302/34 IPC**  
**State Vs. Mohd. Naushad**

17.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Pradeep Kumar, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail in terms of guidelines of HPC dt. 18.05.2020.

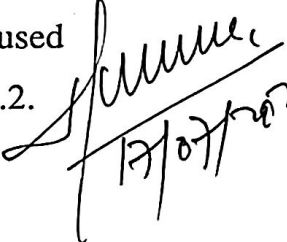
In pursuance to the notice issued to the concerned Jail Supdt. to file conduct report qua the applicant/accused, the same has been received from the Dy. Supdt., Central Jail no. 3, Tihar, Delhi, as per which, the applicant/accused was admitted in Jail on 11.01.2018 in FIR no. 15/2018, PS Ranhola, u/s 302/34 IPC.

Further, in the conduct report as filed by the Dy. Supdt., Central Jail no.3, Tihar, Delhi, it is mentioned that the conduct of the applicant/accused is bad/unsatisfactory due to the punishment recorded against him on 19.07.2019.

Thus, in view of the report of the Dy. Supdt., Central Jail no.3, Tihar, Delhi, the present application of the applicant/accused does not fall under the criteria/guidelines as laid down by the HPC dt. 18.05.2020, as the conduct of the applicant/accused is reported to be bad/unsatisfactory.

At this stage, Ld. counsel for the applicant/accused

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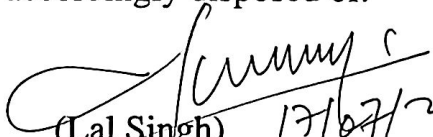
  
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submits that he is withdrawing the present application and he may be permitted to withdraw the present application.

In view of the above facts & circumstances as well as submission of Ld. counsel for the applicant/accused, the present application is dismissed as withdrawn.

The present application is accordingly disposed of.

  
(Lal Singh) 17/07/2020  
ASJ-05(W)/THC/Delhi  
17.07.2020(P)